

Delhi as a branch of M/s. Khadi Gramodyog, 24-Regal Building, New Delhi.

Constitutional provision for Job Security for Government Servants

5734. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to suitably amend Articles 310 and 311 (2) (c) of the Constitution to provide for job security for Government employees; and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) No, Sir.

(b) Article 310 of the Constitution provides that every Government employee shall hold office during the pleasure of President or the Governor, as the case may be. The exercise of the pleasure by the President or Governor is, however, restricted by the provisions of clauses (1) and (2) of article 311, thus ensuring job security for Government employees. As the proviso (c) to Clause (2) of article 311 is a special provision which can be resorted to only in the interests of security of the State, it does not affect the job security of Government employees in general.

Names of Joint Sector Projects established in India

5735. SHRI P. KANNAN:
SHRI A. BALA PAJANOR:

Will the Minister of INDUSTRY be pleased to state:

(a) the number and names of the joint sector projects in India and the relative equity participation in each case; and

(b) the safeguard taken to ensure that the projects function in accordance with the socio-economic objectives and not merely to increase the projects for the private participation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) The number of proposals involving foreign equity participation, approved by Government during the last three years is given below:—

Year	Number of proposals involving foreign equity participation approved
1975	40
1976	39
1977	27
	106

Quarterly lists giving full details of all collaboration proposals including those involving foreign equity participation approved by Government are available in the Parliament Library. These lists, *inter-alia*, indicate the name of the Indian Company, the name of the foreign collaborator, the item of manufacture and whether the proposal involves foreign equity participation.

(b) Proposals for foreign collaboration including foreign equity participation are examined carefully on merits and approved only if they are in the national interest. Government's policy in regard to foreign collaboration is selective and is in conformity with national priorities. Foreign collaboration is normally permitted only in fields of high priority, export oriented ventures, and in other areas where the import of foreign technology is considered necessary.

“आनुका” संविधों द्वारा उच्च स्थापनाओं में
दाखर की नवी क्षमता

5736. श्री हुकम चन्द कच्छवाहः
श्री गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) आपातकाल के दौरान बंदी बनाये गये ऐसे व्यक्तियों के कुल कितने